

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 117/MP/2017**

Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 *inter-alia* seeking direction to the Respondent to pay the Tariff considering 1.8.2015 to 31.3.2016 as the First Contract Year in terms of Schedule 8 of the Power Purchase Agreement 19.8.2013 executed between the Petitioner and the Respondent.

Date of hearing : 22.12.2017

Coram : Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : D.B. Power Limited (DBPL)

Respondent : Tamil Nadu Generation & Distribution Corporation Ltd.

Parties present : Shri Deepak Khurana, Advocate, DBPL  
Shri Aditya Singh, Advocate, TANGEDCO

**Record of Proceedings**

Learned counsel for TANGEDCO requested for adjournment due to non-availability of the arguing counsel in the matter. The Petitioner had no objection in this regard. Request was allowed by the Commission.

2. The Petition shall be listed for hearing on 8.2.2018.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**